

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 350**

**TO BE ANSWERED ON THE 04<sup>TH</sup> FEBRUARY, 2025/ MAGHA 15, 1946  
(SAKA)**

**DATA PRIVACY**

**350. SHRI SUDAMA PRASAD:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) the details of specific measures taken by the Government to ensure the data privacy and security of personal information collected through the new Central Registration System (CRS);**

**(b) whether the Government proposes to integrate intend, CRS mobile app with other Government databases, such as Aadhaar and if so, the details thereof;**

**(c) whether the Government has ensured the process of registration in CRS as voluntary; and**

**(d) if so, the details thereof and if not, the reasons therefor?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI NITYANAND RAI)**

**(a): Civil Registration System (CRS) personal data is protected at network, application and system level through a layered security approach. Regular security audits are conducted and complemented with 24x7 monitoring of security events for proactive detection of cyber-attacks, if any. Personal Information is masked in testing and development environments. The hosting Data Centre is ISO 27001:2022 compliant.**

**(b): CRS mobile app has been developed for Registrars for registration of birth and death events.**

**(c) &(d): The registration of births and deaths is mandatory under the provisions of Registration of Births and Deaths Act, 1969, (amended in 2023)**

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